

THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI

IN ORIGINAL APPLICATION NO. 445 OF 2025

Aryan Applicant

Versus

State of Haryana & Ors. Respondent(s)

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Place: Chandigarh

Date: 06/07/2026

Filed Through:



Rahul Khurana, Advocate
Counsel for Respondent No. 3
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THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI

IN ORIGINAL APPLICATION NO. 445 OF 2025

Aryan

Applicant

Versus

State of Haryana & Ors.

Respondent(s)

Short Reply by way of affidavit of Prabhjot Singh, IAS,
Member Secretary State Environment Impact Assessment
Authority, Haryana (Respondent No. 3).

I, have above named deponent, do hereby solemnly affirm
and declare as under:-

06 JUL 2026



06 JUL 2026

1. That the deponent is conversant with facts of the case and duly authorized to file the affidavit.
2. That the Present Original Application has been filed questioning the Auction Right dated 30.05.2025 in respect of excavation of minor mineral- Boulder, Gravel and Sand (BSG) from minor mineral blocks of District Yamuna Nagar.
3. That the plea of the applicant is that the above e-Auction Notice was issued without there being a valid and subsisting DSR and replenishment study for District Yamuna Nagar. The case of the applicant is that DSR was approved for District Yamuna Nagar on 10.08.2017 and on completion of five years, the DSR stood expired on 09.08.2022 and thereafter, no fresh DSR for District Yamuna Nagar has been prepared, but though there was no DSR, the Department of Mines and Geology, Government of Haryana, proceeded with issuing the e-Auction Notice and auctioning the mines for BGS in District Yamuna Nagar.
4. That answering authority has been constituted vide Notification No. S.O. 5981 (E) dated 24.12.2025 by the Ministry of the Environment, Forest and Climate Change, GoI under Section 3 (3) of the Environment (Protection) Act, 1986 to exercise the powers and discharge functions as delegated by the MoEF&CC under the provisions of the EP Act, 1986.

5. That the question arisen in the Original Application regarding E-auction of the Mining blocks has not related to the answering respondent; whereas, on the issue regarding Approval of District Survey Report; it is appropriate to mention here that the District Survey Report which was received from the District Commissioner, Yamuna Nagar was considered in 315th meeting of State Expert Appraisal Committee, Haryana (referred to as SEAC) held on 17.02.2026; wherein, the Mining Officer, Yamuna Nagar (the representative of the Mining Department) attended the meeting and briefed the facts and details of the District Survey Report. After considering all the facts; the District Survey Report of District Yamuna Nagar was recommended to the State Environment Impact Assessment Authority, Haryana (Referred to as SEIAA). **The copy of Minutes of 315th meeting of SEAC held on 17.02.2026 is annexed as Annexure-3/1.**

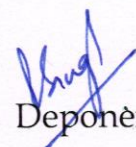


06 JUL 2026

6. That the recommendations of SEAC was considered in 197th meeting of SEIAA, Haryana held on 11.03.2026; wherein, SEIAA, Haryana has approved the District Survey Report, Yamuna Nagar and conveyed the same to the Deputy Commissioner, Yamuna Nagar vide letter No. SEIAA/HR/2026/151 dated 19.03.2026. The copy of Minutes of 197th meeting of SEIAA held on 11.03.2026 is annexed as Annexure-3/2 and Letter dated 19.03.2026 is annexed as Annexure-3/3.
7. That the reply may kindly be taken on record and into consideration and the Hon'ble Tribunal may pass appropriate order(s), direction(s) as deemed fit and proper under the facts and circumstance of the present case.

Place:- Panchkula

Dated :- 06 JUL 2026


Deponent

Verification:

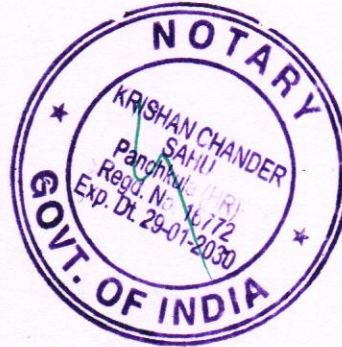
Verified that the contents of para No. 1 to 8 of the affidavit are correct and true to my knowledge and belief. No part of it is false and nothing material has been concealed therein.

Place:- Panchkula

Dated :- 06/07/2026

06 JUL 2026


Deponent



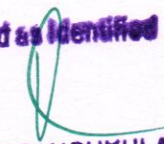
06 JUL 2026

Identify the Deponent/Executant
who has Signed/ Thumb Marked
in my presence

RATISH KUMAR 
Signature

ALN No 5240 67350405

Attested as Identified


NOTARY PANCHKULA

Certified that the Affidavit SPA/GPA
has been read over & explained to the
Deponent/Executant who seemed
perfectly to understand the same at the
time of making thereof 06 JUL 2026

06 JUL 2026



Minutes of the 315th Meeting of the State Expert Appraisal Committee (SEAC), Haryana held on 17.02.2026 under the Chairmanship of Sh. Mahabir Prasad Sharma IFS (Retd.), SEAC, Chairman, Haryana at 11th Floor, Plot No. 1, Sector-22, Panchkula, Haryana for considering Environmental Clearance of Projects (B Category) under Government of India Notification dated 14.09.2006.

Consequent upon the reconstitution of the State Environment Impact Assessment Authority (SEIAA), Haryana and the State Expert Appraisal Committee (SEAC), Haryana, after one year, the committees were made operational by the State Government on 7th February 2026. During this period, a considerable number of project proposals and regulatory matters got accumulated, resulting in substantial pendency, including cases received from the Ministry of Environment, Forest & Climate Change (MoEF&CC). The State Government expressed concern regarding the pendency and emphasized the need for expeditious, transparent, and regulation-compliant appraisal and disposal of pending proposals.

The first meeting of the reconstituted SEAC, designated as the 315th Meeting of SEAC, Haryana, was scheduled for 17th February 2026:

Prior to the formal meeting, an introductory and welcome session was convened under the mentorship of Rao Narbir Singh, Hon'ble Minister for Forest, Wildlife, Environment & Climate Change, Haryana, as Chief Guest. The meeting witnessed participation from empanelled consultants, interested Project Proponents, Technical Members, and the Chairpersons of SEIAA and SEAC.

Sh. Bhupender Singh Rinwa, Member Secretary, SEAC, formally welcomed the Chief Guest and all participants. The Worthy Chairman of SEIAA, Sh. Ankur Gupta, IAS (Retd.), assured that all pending cases would be addressed expeditiously, transparently, and strictly on merit. The Hon'ble Minister expressed satisfaction with the constitution of the committees, acknowledging the competence of the appointed members. It was reiterated that both SEIAA and SEAC would function with efficiency, transparency, and objectivity in accordance with applicable regulatory frameworks. Sh. M.P. Sharma IFS (Retd.) worthy Chairman SEAC, expressed gratitude to Hon'ble Minister, Worthy Chairman SEAA, colleagues of committees and all other distinguished participants in the meeting. The session concluded with a vote of thanks to the Hon'ble Minister and distinguished participants, following which the meeting was adjourned.

The 315th SEAC meeting resumed for the Expert Appraisal of the proposals. At the outset the Chairman, SEAC welcomed the Members of the SEAC and advised the Member Secretary to give brief background of this meeting.

In Agenda of this meeting, 16 nos. of projects, received on PARIVESH Portal, were taken up for scoping, appraisal and grading including Approval of District Survey Report of District Yamuna Nagar and District Sonapat, as per agenda circulated.

The 315th meeting of SEAC Haryana was held on 17.02.2026 and following members joined the meeting:

Sr. No.	Name	Designation
1.	Dr. Jai Bhagwan, Sr. Scientist (Retd.)	Member
2.	Dr. Naresh Kumar	Member
3.	Dr. Kapil Kumar, Head, National Institute of Technology Delhi Head, Department of Civil Engineering National Institute of Technology Delhi	Member
4.	Shri Sanjeev Kumar, Senior Environmental Engineer, Haryana State Pollution Control Board	Member
5.	Sh. Bhupender Singh Rinwa, Chief Environmental Engineer, Haryana State Pollution Control Board	Member Secretary

Sh. Parvesh Sharma SME (Retd) and Ms. Priya representative of State Town planner were also called as special invitee for expert advice.

315.01 Amendment in Environment Clearance for "Proposed Expansion of Godowns/ Warehouse" for other than Agriculture Produce Warehouse located at Village Pathredi & Bhudka, Tehsil Manesar, Distt. Gurugram by M/s Embassy Industrial Parks Private Limited (M/s Horizon Industrial Parks Private Limited)

Project Proponent: Sh. Sujoy Kumar Das
Consultant : Ind Tech House Consult

The Project Proponent submitted online Proposal No. SIA/HR/INFRA2/519651/2025 dated 21.01.2025 for obtaining Amendment in Environment Clearance under Category 8(a) of EIA Notification dated 14.09.2006. The PP submitted the scrutiny fee of Rs.2,00,000/- vide DD No. 892634 dated 16.01.2025. The case was taken up in 311th meeting held on 29.01.2025. During the appraisal of the proposal, the reply and submissions made by the PP/consultant were discussed by the committee and considered.

After deliberations, the committee recommended this case to SEIAA for Amendment in earlier Environment Clearance (EC Identification No.EC23B000HR169580 dated 27.04.2023) issued to M/s Embassy Industrial Parks Private Limited (M/s Horizon Industrial Parks Private Limited) under EIA Notification dated 14.9.2006 issued by the Ministry of Environment and Forest, Government of India. The conditions of the EC shall remain same as granted in earlier EC.

Whereas, due to expiry of the Tenure of the SEIAA/SEAC, the proposal was not get considered by the SEIAA, Haryana and the same was Transferred to EAC, MoEF & CC, GoI.

Now, on the reconstitution of SEIAA and SEAC by the MoEF & CC, GoI vide its Notification No. S.O. 5981(E) dated 24.12.2025, proposal was again transferred back to State Expert Appraisal Committee through PARIVESH 2.0 for finalization of the same.

315.15 For approval of District Survey Report (DSR) of Yamuna Nagar District.

District Survey Report (refer to as DSR) of Yamuna Nagar District was forwarded by SEIAA Haryana for the recommendations of the State Expert Appraisal Committee.

The District Survey Report (DSR) was considered in 315th meeting held on 17.02.2026. During the Appraisal District Survey Report it has been observed a CWP No. 35303 of 2025 titled as M/S HARYANA INFRA VERSUS STATE OF HARYANA AND OTHERS was filed before the Hon'ble Punjab and Haryana High Court; wherein, the Hon'ble High Court vide its order dated 14.01.2026 pass the following Directions:

- "3. Today, when the matters are taken up for hearing, a notification issued by the Government of India dated 24.12.2025 has been placed on record, whereby the said Committee has been duly constituted. The limited grievance that now survives in CWP-35303-2025 is the petitioner's request that the newly constituted Committee examine and finalize the DSR, based on which allotment letters are required to be issued.*
- 4. Learned State counsel, on instructions, submits that the newly constituted Committee shall act with all promptitude and in accordance with law to finalize the DSR.*
- 5. Since the said report has been pending consideration for the last two years and could not be finalized due to the non-constitution of the statutory Committee, the Committee is requested to take all necessary steps to finalize the DSR at the earliest, preferably within a period of two months."*

In compliance of the directions of the Hon'ble High Court, the present proposal was considered. The Mining Officer, Yamuna Nagar (representative of the Mining Department) attended the meeting and briefed the facts of the District Survey Report as well as Replenishment Study Report in detail.

During the Appraisal, the Committee advised the Mining Officer to submit Transportation Routes of the Mining blocks as per revenue records and with its crow fly distance from the Wildlife. Accordingly, the Mining Officer vide letter dated 17.02.2026 submitted the Transportation Routes of the Mining blocks.

After detailed deliberations, the Committee decided to recommend District Survey Report (DSR) of Yamuna Nagar District to SEIAA, Haryana for its Approval.

Item No. 197.07

Date: 11.03.2026

Subject : For approval of District Survey Report (DSR) of Yamuna Nagar District.

Appraisal & Recommendations of SEAC:

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After detailed deliberations, the Committee decided to recommend District Survey Report (DSR) of Yamuna Nagar District to SEIAA, Haryana for its Approval.

Findings and Decision of the Authority (SEIAA)

The recommendation of SEAC was considered in the 197th Meeting of SEIAA held on 11.03.2026. After deliberations, the Authority, taking into account the recommendations of the State Expert Appraisal Committee (SEAC), decided to approve the District Survey Report (DSR) of Yamuna Nagar District.

**State Environment Impact Assessment Authority, Haryana,
Bays No.55-58, Prayatan Bhawan, Sector-2 Panchkula.**

Telephone No. 0172-2565232
E-mail ID: seiaa-21.eny@hry.gov.in

Memo No: SEIAA/HR/2026/ 151

Dated: 19/03/2026

To

Deputy Commisloner,
Yamunanagar,
Deputy Commisloner Office, Ground Floor,
Mini Secretariat, Jagadhri,
Yamunanagar, Haryana, Pin Code - 135001
Email Id: dcynr@hry.nic.in

Subject: For approval of District Survey Report (DSR) of Yamuna Nagar District.

Kindly refer to the subject indicated above.

Appraisal & Recommendations of SEAC:

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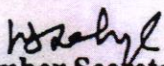
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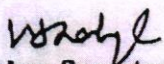

Member Secretary,
SEIAA, Haryana

Endst. No. SEIAA/HR/2026/152-157

Dated: 19/03/2026

A copy is forwarded to the following for information, please:

1. The Director General, Mines & Geology Department, Haryana, Plot No. 9, DHL Square, 2nd Floor, IT Park, Sector-22, Panchkula.
2. Member Secretary, State Expert Appraisal Committee, Haryana.


Member Secretary,
SEIAA, Haryana

o/c